

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CP No.16/97 (OA No.397/96)

Date of order:11.5.99

Hukamchand Kataria S/o Shri Sukh Ram aged 53 years, DPS Compilation Office, Ajmer and resident of Plot No.33, Gali No.3, Saraswati Nagar, Dhola Bhata, Ajmer.

.. Petitioner

Versus

Ramjilal Meena, Statistical and Analysis Officer, Compilation Office, Western Railway, Ajmer.

.. Respondent

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman
Hon'ble Mr. Gopal Singh, Administrative Member
Mr. N.K.Gautam, counsel for the petitioner

ORDER

Mr. U.D.Sharma, counsel for the respondent

Per Hon'ble Mr. Gopal Krishna, Vice Chairman

Petitioner, Hukam Chand Kataria, has filed this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985 stating therein that the respondent by reverting the petitioner from the Grade Rs. 2000-3200 to that of Rs. 1600-2600 have committed contempt of court.

- We have heard the counsel for the parties and have carefully persued the records.
- The contention of the petitioner is that the OA filed by the petitioner was dismissed in default for non prosecution on the part of the petitioner by an order dated 18.11.96 and since the same was restored on 4.12.96 to its original position, the stay order dated 26.7.96 shall be deemed to have been revived. There was a specific order passed on 18.11.96 to the effect that the stay order dated 26.7.96 shall stand discharged. It is true that the OA was restored to its original position but it has been admitted by the learned counsel for the petitioner that the stay order issued by the court was to it only till the next date, whereafter discharged on 18.11.96.
- 4. We are not inclined to subscribe to the view of the CKNLH learned counsel for the petitioner that the restoration

of the OA by a subsequent order, to its original position, would mean that the stay order issued on 26.7.96 shall be deemed to have been continued. Moreover, it cannot be said in the circumstances of the case that the respondent committed any wilful disobedience by reverting the petitioner to a lower grade. This Contempt Petition is, therefore, dismissed. Notice issued is discharged.

(GOPAL SINGH)

Adm. Member

CHAPRA (GOPAL KRISHNA)

Vice Chairman